

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO.1928
TO BE ANSWERED ON 14.03.2017

Burning of Waste

1928. SHRI Y.S. AVINASH REDDY:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether it is a fact that National Green Tribunal (NGT) has imposed a ban on burning of waste;
- (b) if so, the details thereof; and
- (c) the details of penalties imposed for the violation of the said ban?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI ANIL MADHAV DAVE)

(a) to (c) The National Green Tribunal in W.P. No. 199/2014 in the matter of Almitra H. Patel & Others *versus* Union of India & Others pronounced on 22nd December, 2016 and vide order dated 02nd January, 2017 passed directions that there shall be complete prohibition on open burning of waste on lands, including at landfill sites. For each such incident or default, violators including the project proponent, concessionaire, Urban Local Body(ULB) or any person or body responsible for such burning, shall be liable to pay environmental compensation of Rs. five thousand only in case of simple burning, and Rs. twenty five thousand only in case of bulk waste burning. Environmental compensation is recoverable as arrears of land revenue by the competent authority in accordance with law.
